### Missing children in NCR of Delhi

# 1770. SHRI JAI PRAKASH NARAYAN SINGH:

## SHRI SALIM ANSARI:

Written Answers to

Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that large number of children are missing from the National Capital Region of Delhi (NCR) during the last two years;
- if so, the details of missing children as reported during the last two years;
- (c) whether Government is aware of selling of girl child by a gang operating in Delhi:
  - (d) if so, details in this regard; and
  - the steps being taken to locate the missing children and book culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N SINGH): (a) and (b) As per data provided by the National Crime Records Bureau (NCRB) the available data regarding missing, traced and untraced for Delhi are as follows:

Year	Missing	Traced	Untraced
2010	5091	3937	1154
2011	6054	4823	1231
2012	4917	2543	2374

The data regarding missing children in NCR is not maintained centrally by NCRB.

- (c) and (d) Ministry of Home Affairs is not aware of any such organized gang operating in Delhi.
- (e) As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.

Ministry of Home Affairs has issued a detailed advisory on missing children-measures needed to 'Prevent Trafficking' and 'Trace the Children' – regarding dated 31st January, 2012. In it States/ UTs were also advised on various measures needed to prevent trafficking and trace the children. These includes computerization of records, DNA profiling, involvement of NGOs and other organizations, community awareness programmes etc. to facilitate the tracing of missing children.

Ministry of Home Affairs has issued an Advisory dated 30th April, 2012 to provide guidelines to law enforcement agencies on the manner and modalities regarding effectively dealing with the organized crime aspect of human trafficking.

Ministry of Home Affairs has issued another Advisory on missing children dated 29th October, 2012 wherein the States/UTs were requested to become a part of a country wide online database on Missing Children named 'Track CHILD' which has already become operational.

An advisory based on the Supreme Court Judgment directing all State Governments/ UT Administrations to appoint one Child Juvenile Officers at each police Station in State has also been circulated on 02.12.2011. Directions to set up Special Juvenile Police Units in respective districts in the country have been issued.

Advisory on crime against children dated 14th July, 2010 to all State Governments and UTs Administrations wherein States/UTs have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls.

### Amendment to CrPC

### 1771. SHRI SABIR ALI:

SHRI MOHAMMED ADEEB:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to bring about amendments to the CrPC for speedy trial of cases;
  - (b) whether there is any proposal under consideration of Government to